

BEFORE THE MOTOR ACCIDENT CLAIMS TRIBUNAL MUMBAI

Compromise in respect of Pending litigation.

Type of case: personal Injury / Fatal

M.A.C. Application No. of

V/s

.....Applicant/s

.....Opp : Party

.....Insurer

National / Lok-Adalat held on :- / /201

Mr. /Mrs / Ms :-

Advocate For the Applicant/s

Mr. /Mrs / Ms :-

Advocate for the Insurer.

Applicant/s. Present / absent

Dispute in briefs is that

We, that is Shri.

Applicant and

Shri.

Opponent/Insurer in the aforesaid case have arrived at

terms of Settlement

1)

2)

No coercion or force is applied by anybody in respect of this Settlement We hereby undertake to abide by the terms of the settlement and request for disposing of the matter finally in terms of above settlement.

Signature of the Applicant

Signature of the Opponent/Insurance

Signature of the Advocate
For the Applicant if any

Signature of the Advocate
For the Opponent if any

Award

The matter is amicably settled before the. **National-Lok-Nyayalaya** at The Motor Accident Claims Tribunal, Mumbai. before panel consisting of.

1)His Honour Judge Shri/Ms.

Head of the panel

2)Advocate Shri./Ms

Member

3) Advocate Shri./Ms

Member

Award is passed in terms of above settlement. Refund court fees as per Sec.16 of the Court Fees Act 1870 read with Sec. 21 (1) of Legal Service Authorities Act,1987.

Signature of panel Members

1.

2.